

**IN THE NATIONAL COMPANY LAW TRIBUNAL
HYDERABAD BENCH – 1
VC AND PHYSICAL (HYBRID) MODE
ATTENDANCE CUM ORDER SHEET OF THE HEARING HELD ON
22-10-2024 AT 10:30 AM**

CP(IB) No. 625/7/HDB/2019

AND

IA (IBC) 1703/2024, IA (IBC) (Liq) (Progress Report) 84/2024 &

IA (IBC) 2108/2024 in CP(IB) No. 625/7/HDB/2019

u/s. 7 of IBC, 2016

IN THE MATTER OF:

State Bank of India

...Financial Creditor

AND

Totem Infrastructure Ltd

...Corporate Debtor

C O R A M:-

DR. VENKATA RAMAKRISHNA BADARINATH NANDULA, HON'BLE MEMBER (JUDICIAL)

SH. CHARAN SINGH, HON'BLE MEMBER (TECHNICAL)

ORDER

IA (IBC) 1703/2024

Mr Dantu Indu Shekar, Liquidator present physically.

Learned Counsel Smt Mummaneni Vazra Laxmi, for applicant present through Video Conference.

Proof of service filed. As per the same is served to the respondent. None for the respondent. Respondent called absent. Service held sufficient. Set ex-parte.

For hearing, call on 18.11.2024.

IA (IBC) (Liq) (Progress Report) 84/2024

This being an application to take 3rd progress report on record. The same is taken on record.

Accordingly, **this application is allowed and disposed of.**

IA (IBC) 2108/2024

This being an application to take revised list of stake holders on record. The same is taken on record.

Accordingly, **this application is allowed and disposed of.**

Sd/-

MEMBER (T)

Sd/-

MEMBER (J)